

OFFICE OF THE DISTRICT & SESSIONS JUDGE (S-W), DWARKA COURTS, NEW DELHI

ORDER

Pursuant to the directions of the Hon'ble High Court of Delhi issued/conveyed vide letter No. 417/RG/DHC/2020 dated 27.08.2020 and in exercise of powers under Section 10 (3) of the Criminal Procedure Code, 1973, the undersigned hereby authorizes the following Judicial Officers to hear and dispose of Bail/Urgent Criminal applications pertaining to the Police Stations & Investigating agencies, South-West District, Dwarka Courts, as per following schedule w.e.f. 01-09-2020 to 30-09-2020:

S.No.	Names of Police Stations & Investigating Agencies	Courts of Addl. Sessions Judges	Link Addl. Sessions Judge
1	CAW Cell (Nanakpura), Uttam Nagar and CAW Cell of South-West District	Ms. Geetanjali Goel, ASJ (SFTC) Room No. 607	Sh. Pritam Singh, ASJ-04 (POCSO) Room No. 03
2	Dwarka South, Dwarka North and Sector-23, Dwarka	Sh. Mukesh Kumar, ASJ (Electricity) Room No. 613	Sh. Mohinder Virat, ASJ-03 Room No. 609
3	Baba Haridas Nagar and Najafgarh	Sh. Mohinder Virat, ASJ-03 Room No. 609	Sh. Mukesh Kumar, ASJ (Electricity) Room No. 613
4	Jaffarpur Kalan and Chhawla	Sh. Pritam Singh, ASJ-04 (POCSO) Room No. 03	Ms. Geetanjali Goel, ASJ (SFTC) Room No. 607
5	Palam Airport and Crime Branch	Sh. Sonu Agnihotri, ASJ-02 Room No. 615	Ms. Purva Sareen, ASJ-01 (POCSO) Room No. 02
6	Janak Puri, Vikas Puri and CBI.	Sh. Deepak Wason, Spl. Judge (NDPS) Room No. 610	Ms. Gomati Manocha, ASJ-05 (POCSO) Room No. 04
7	Palam Village and Kapashera	Ms. Purva Sareen, ASJ-01 (POCSO) Room No. 02	Sh. Sonu Agnihotri, ASJ-02 Room No. 615
8	Dabri and Bindapur	Ms. Gomati Manocha, ASJ-05 (POCSO) Room No. 04	Sh. Deepak Wason, Spl. Judge (NDPS) Room No. 610

Note:

1. The Bail Applications pertaining to the Police Stations mentioned in first Column shall be dealt with/heard by the Judicial Officers whose names are mentioned against the Police Stations, w.e.f. 01-09-2020 to 30-09-2020.
2. It shall be the discretion of the Addl. Sessions Judge concerned to hear the Bail Application in virtual or physical mode. However, endeavor shall be made to accommodate the request of the Counsel, for virtual or physical court. Matter shall accordingly be adjourned to a date, when the officer is holding court in the mode requested by Counsel.

(Narottam Kaushal)
District & Sessions Judge (S-W)
Dwarka Courts, New Delhi

Copy forwarded for information and necessary action to:-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. The concerned Judicial Officers, Dwarka Courts (through e-mail)
4. The officer Incharge, Bail and Filing Section (Facilitation Centre), Dwarka Courts (through e-mail).
5. The Reader posted in the Court of the undersigned.
6. District & Sessions Judge's Secretariat, Dwarka Courts.
7. The President/Secretary, Dwarka Courts Bar Association, Dwarka.
8. The Chief Prosecutor/Incharge, Prosecution Branch, Dwarka Courts.
9. The Web Site Committee, Tis Hazari courts, Delhi.
10. The Sr. AO(J)/Branch Incharge, Admin. Branch, Dwarka Courts.
11. Incharge, Computer Branch/Server Room, Dwarka Courts with directions to display this Order on the webpage of District Courts, Dwarka.
12. Notice Boards, Dwarka Court Complex.
13. The Branch Incharge, R&I Branch, Dwarka Courts (for uploading this Order on LAYERS).

District & Sessions Judge (S-W)
Dwarka Courts, New Delhi